

report on the "Machinery of the Government of India and its Procedures of Work [Placed in Library. See No. LT-863/71.]

**ANNUAL REPORT, ETC. OF THE PRESS COUNCIL OF INDIA FOR 1970**

**THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY) :** I beg to lay on the Table :

- (1) A copy of the Annual Report of the Press Council of India for the year 1970, under section 18 of the Press Council Act, 1965. [Placed in Library. See No. LT-864/71]
- (2) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Report could not be laid on the Table Simultaneously [Placed in Library. See No. LT-865/71]

**ANNUAL REPORT 1969-70 OF RUBBER BOARD, COFFEE (SECOND AMENDMENT) RULES, TEA BOARD (RECRUITMENT AND CONDITIONS OF SERVICE, ETC ETC.) RULES. ETC. ETC.**

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C GEORGE) :** I beg to lay on the Table :

- (1) (i) A copy of the Annual Report on the activities of the Rubber Board for the year 1969-70. [Placed in Library. See No. LT 866/71]
- (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above report could not be laid on the Table simultaneously. [Placed in Library. See No LT-867/71]
- (2) (i) A copy of the Coffee (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 2590 in Gazette of India dated the 10th July, 1971 under sub-section (3) of section 38 of the Coffee Act, 1942. [Placed in Library. See No, LT-868/71.

**Minutes**

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-869/71.]
- (3) (i) A copy of the Tea Board (Recruitment and Conditions of Service of officers appointed by Government) Rules, 1971 (Hindi and English versions) published in Notification No. G S R 1023 in Gazette of India dated the 10th July, 1971, under sub-section (3) of section 49 of the Tea Act, 1953 [Placed in Library. See No. LT-870/71.]
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-871/71.]

**GOVERNMENT REVIEW AND ANNUAL REPORT OF FERTILIZERS AND CHEMICALS TRAVANCORE, LTD., 1969-70**

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) :** I beg to lay on the A Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619-A of the Companies Act, 1956 :-

- (i) Review by the Government on the working of the Fertilizers and Chemicals, Travancore Limited, for the year 1969-70
- (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, for the year 1969-70 along with the Audited Account and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-872/71.]

**COMMITTEE ON ABSENCE OF MEMBERS**

**MINUTES**

**SHRI S. C. SAMANTA (Tamiluk) :** I beg to lay on the Table Minutes of the First

[Shri S. C. Samanta]

to Third sittings of the Committee on Absence of Members from the Sittings of the House held during the current session.

#### MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in Rajya Sabha, I am directed to return herewith the Central Board of Direct Taxes (Validation of Proceedings) Bill 1971, which was passed by the Lok Sabha at its sitting held on the 31st July, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.06 hrs.

#### CONVICTION OF MEMBERS

MR. SPEAKER : I have to inform the House that I have received the following two communications dated the 10th August, 1971, from the Judicial Magistrate, First Class, New Delhi :—

I—"I have the honour to inform you that Shri Laxmi Narayan Pandey, member of the Lok Sabha, was tried at New Delhi before me on charge under section 188 IPC as he contravened the prohibitory order under section 144 Cr.P.C. by A.D.M. New Delhi by raising slogans and staging demonstration in favour of recognition of Bangla Desh. "

SHRI S. M. BANERJEE (Kanpur) :  
Mr. Speaker, Sir,

MR. SPEAKER : Please sit down so long as I am on my legs. Try to be a little considerate. Why do you show impatience ?

SHRI PILOO MODY (Godhra) : Because he is a Communist,

MR. SPEAKER : No crime to be a Communist.

"..To-day he was tried by me, I found him guilty on his own voluntary plea of guilt and sentenced him to undergo simple imprisonment for one day."

II—"I have the honour to inform you that undermentioned M.P's were sent up for trial under section 188 I.P.C. by the Police Station Parliament Street, New Delhi in case F.I.R. No. 1313 dated 10-8-1971 under section 144 Cr.P.C promulgated by ADM, South Delhi on 2nd July, 1971 by demonstrating and raising slogans in support of recognition of Bangla Desh

They were tried by me today and on their plea of guilt I found them guilty under section 188 I.P.C. and convicted and sentenced them for one day's simple imprisonment.

1. Shri Ram Chander Bade, M.P.
2. Ch. Mukhtiyar Singh, M.P."

But Mr. Kachwai is still missing here.

Mr. Banerjee, you raised this point and I have made my observations.

SHRI S. M. BANERJEE : I wanted to raise a question of privilege.

MR. SPEAKER : We cannot take cognizance of that. I have already made it clear.

SHRI S. M. BANERJEE : I am not raising the question of privileges, Sir. But I am just making a suggestion for your consideration.

MR. SPEAKER : If something is said by the court, how can we take cognizance of that ?

SHRI R. S. PANDEY (Rajnandgaon) : Sir, his submission is that the sentence is very little.

SHRI S. M. BANERJEE : Defying Sec. 144 may be a crime but conviction under Sec. 188 for raising slogans in favour of Bangla Desh is not correct, Sir. Is it not a shame on our judiciary that this is being